

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Customs Appeal No. 86433 of 2019

(Arising out of Order-in-Appeal No. NGP/EXCUS/000/APPL/562/18-19 dated 20.03.2019 passed by the Commissioner of Customs, Central Excise & GST (Appeals), Nagpur.)

M/s Continental Energy Solutions
Building No. 6, Office No. 3, J Bazar,
Kalmna Market, Nagpur,
Maharashtra – 440 001.

.....Appellant

VERSUS

Commissioner of GST &
Central Excise, Nagpur
P. O. Box No. 81, Telangkhedi Road,
Civil Lines, Nagpur – 440 001.

.....Respondent

APPEARANCE:

None for the Appellant
Shri S. B. Hatangadi, Assistant Commissioner, Authorised Representative
for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85847/2022

Date of Hearing: 02.09.2022

Date of Decision: 02.09.2022

None for the Appellant.

2. On the last three occasions listed for hearing of this appeal, no one was present to represent the Appellant.

3. Learned Authorised Representative is present.

4. It seems that Appellant is no more interested to pursue its appeal further. Therefore, the appeal stands dismissed for default and non-prosecution as per Rule 20 of the CESTAT (Procedure) Rules, 1982.

(Dictated & pronounced in open Court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

Sujeet